POST OFFER PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF
GREAT OFFSHORE LIMITED
Registered Office: Energy House, 81, Dr. D. N. Road, Mumbai - 400 001, India

The details subsequent to the completion of the Offer with respect to Public Announcement published on June 3, 2009 (**"PA"**), the Letter of Offer dated November 24, 2009 dispatched to the shareholders of Great Offshore Limited (**"GOL"** or the **"Target Company"**), Supplement to the PA published on July 6, 2009 (**"Supplement"**), Corrigendum to the PA published on October 1, 2009 (**"First Corrigendum"**), Corrigendum to the PA published on November 21, 2009 (**"Second Corrigendum"**), Corrigendum to the PA published on December 1, 2009 (**"Third Corrigendum"**) and Corrigendum to the PA published on December 2, 2009 (**"Fourth Corrigendum"**) (PA, Supplement, First Corrigendum, Second Corrigendum, Third Corrigendum and Fourth Corrigendum collectively referred to as **"Announcements"**) issued by SBI Capital Markets Limited (**"Manager to the Offer"**) on behalf of Natural Power Ventures Private Limited (**"NPVPL"** or the **"Acquirer"**) along with Bharati Shipyard Limited (**"BSL"**) and Dhanshree Properties Private Limited (**"DPPL"**), (BSL and DPPL together referred to as the Persons Acting in Concert (**"PACs"**) with the Acquirer) under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the **"SEBI (SAST) Regulations"**) to acquire 78,26,788 fully paid-up equity shares of face value Rs. 10/- each (**"Shares"**), representing 20% of the Emerging Voting Capital of the Target Company (**"Offer"**) are as under:

1.	Name of the Target Company	Great Offshore Limited.	
2.	Name of the Acquirer including PACs	**Acquirer:** Natural Power Ventures Private Limited. **PACs:** Bharati Shipyard Limited and Dhanshree Properties Private Limited.	
3.	Name of the Manager to the Offer	SBI Capital Markets Limited.	
4.	Name of the Registrar to the Offer	Link Intime India Private Limited.	
5.	Offer details: (a) Date of opening of the Offer (b) Date of closing of the Offer	Open Offer to acquire 78,26,788 fully paid-up equity shares of face value Rs.10/- each, representing 20% of the Emerging Voting Capital of Great Offshore Limited at Rs. 590/- per equity share. Thursday, December 3, 2009. Tuesday, December 22, 2009.	
6.	Details of the acquisition*		
Sr.No.	**Particulars**	**Disclosed / Proposed in the Letter of Offer**	**Actual**
6.1	Offer Price	Rs. 560.00 per equity share	Rs. 590.00 per equity share (revised pursuant to Fourth Corrigendum)
6.2 a)	Shareholding of the Acquirer before the PA	38,23,637 equity shares (10.27%)	38,23,637 equity shares (10.27%)
6.2 b)	Shareholding of the PACs before the PA	17,10,149 equity shares (4.59%)	17,10,149 equity shares (4.59%)
6.3	Shares acquired by way of MOU or market purchases, which triggered the open offer	Not Applicable	
6.4	Shares acquired by the Acquirer in the open offer (No. & %)	78,26,788 equity shares (21.02%)	78,26,788 equity shares (21.02%)
6.5	Size of the open offer (No. of shares multiplied by offer price)	Rs. 438,30,01,280/- at the offer price of Rs.560/-	Rs. 461,78,04,920/- at the revised offer price of Rs.590/-
6.6	Shares acquired after the PA but before 7 working days prior to the offer closure date • No. of shares acquired • % of shares acquired • Price of the shares acquired	a. 16,99,611 equity shares (4.56%) acquired on June 23, 2009 at price of Rs. 403.00 per equity share. b. 11,16,267 equity shares (3.00%) acquired on September 16, 2009 at an average price of Rs. 558.81. Highest price paid for acquiring some of these shares was Rs. 560.00 per equity share. c. 3,02,140 equity shares (0.81%) acquired on October 08, 2009 at Rs. 555.00 per equity share.	a. 16,99,611 equity shares (4.56%) acquired on June 23, 2009 at price of Rs. 403.00 per equity share. b. 11,16,267 equity shares (3.00%) acquired on September 16, 2009 at an average price of Rs. 558.81. Highest price paid for acquiring some of these shares was Rs. 560.00 per equity share. c. 3,02,140 equity shares (0.81%) acquired on October 08, 2009 at Rs. 555.00 per equity share.
6.7	Post Offer** shareholding of the Acquirer (6.2 a+6.2 b+6.3+6.4+6.6)	1,64,78,592 equity shares (44.26%)	1,64,78,592 equity shares (44.26%)
6.8	Pre and post offer** shareholding of public (No. of equity shares & %)	**Pre:** 2,85,80,157 (76.76%) **Post:** 2,07,53,369 (55.74%)	**Pre:** 2,85,80,157 (76.76%) **Post:** 2,07,53,369 (55.74%)
7.	Status of Escrow Account, whether released or not	The balance amount lying in the Escrow Account is being refunded to the Acquirer.	
8.	Payment of Interest, if any	N.A.	
9.	Status of investor complaint(s)	No investor complaint is pending as on date.	

** Paid-up capital of the Target Company for calculating percentages in brackets: 3,72,31,961 equity shares. It includes the equity shares allotted on conversion of FCCBs aggregating US$2,000,000 on October 31, 2009 and excludes 81,633 equity shares kept in abeyance.*

*** as on January 5, 2010, being the date by which acceptance / rejection was to be intimated and the corresponding payment for the acquired equity shares and / or the share certificates for the rejected / withdrawn equity shares was to be dispatched and/or credited to the beneficiary account in case of dematerialised equity shares.*

Note : *The Acquirer has acquired through the Stock Exchanges on: (a) January 6, 2010: 1,50,014 equity shares (0.40%) at an average price of Rs. 467.00 and 1,51,653 equity shares (0.41%) at an average price of Rs. 466.50; and (b) January 11, 2010: 1,64,093 equity shares (0.44%) at an average price of Rs. 480.05 and 1,40,000 equity shares (0.38%) at an average price of Rs. 479.69.*

Kindly note that since the number of equity shares tendered in the open offer were more than the equity shares agreed to be acquired under the open offer, in terms of the Letter of Offer, the Acquirer has accepted the offers received from the shareholders on a proportionate basis in the ratio of 0.761965 equity share for every one equity share validly tendered. The acceptance / rejection was intimated and the corresponding payment for the acquired equity shares and/or the share certificates for the rejected/ withdrawn equity shares was dispatched and/or credited to the beneficiary account in case of dematerialised equity shares by January 5, 2010.

The Acquirer alongwith PACs and their respective Directors accept joint and several responsibilities for the information contained in this public announcement and also for the obligations of the Acquirer and PACs as laid down in the SEBI (SAST) Regulations.

Terms used but not defined in this public announcement shall have the meaning assigned in the Announcements.

This public announcement will also be available on the SEBI's website (www.sebi.gov.in)

Manager to the Offer	Registrar to the Offer
SBI Capital Markets Limited **SBI Capital Markets Limited** 202, Maker Tower 'E', Cuffe Parade, Mumbai – 400 005 **Tel:** + 91 – 22 – 2217 8300 **Fax:** + 91 – 22 – 2218 8332 **E-mail:** gol.openoffer@sbicaps.com **Contact Person:** Mr. Gitesh Vargantwar / Mr. Abhishek Gupta	LINK INTIME INDIA PVT LTD (Formerly INTIME SPECTRUM REGISTRY LTD) **Link Intime India Private Limited** C-13, Pannalal Silk Mills Compound, LBS Marg, Bhandup West, Mumbai- 400 078 **Tel**: +91–22-2596 0320 **Fax** : +91–22-2596 0329 **Email**: gol.offer@linkintime.co.in **Contact Person:** Mr. Pravin Kasare

Issued by SBI Capital Markets Limited, Manager to the Offer for and on behalf of the Acquirer.

Mumbai, January 19, 2010

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